

TO BE PUBLISHED IN PART II SECTION 3(i) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

X *****

NEW DELHI: THE 16TH MAY, 1979.

NOTIFICATION
INCOME TAX

No.2811(F.No.404/111(TRO-JAIPUR)/79-ITCC): In pursuance of sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961(43 of 1961), the Central Government hereby authorises S/Shri D.L.Yadav, S.P.Gupta and Sri Ram being gazetted officers of the Central Government to exercise the powers of Tax Recovery Officers under the said Act.

2. This Notification shall come into force with effect from the date S/Shri D.L.Yadav, S.P.Gupta and Sri Ram take over charge as Tax Recovery Officers.

Sd/-

(S.R. WADHWA)

DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA

The Manager,
Government of India Press,
New Delhi.

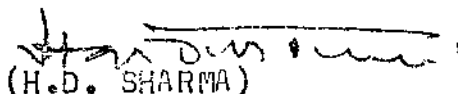
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(H.D. SHARMA)

ASSISTANT DIRECTOR(RS&P).

No. CC/ITCC/2710/708/RSP/79.

* SHARMA *